

भी दायर की गई। इस अवधि में गिरफ्तार किये गये व्यक्तियों की संख्या 119 है।

2. विदेशी मुद्रा विनियमन अधिनियम के उल्लंघनों में ग्रस्त विभिन्न व्यक्तियों को जो दण्ड दिया जाता है वह इस प्रकार है :— विभागीय न्यायनिर्णय में ग्रहण दण्ड लगाना और अवैधानिक मुद्रा की जब्ती तथा इस्तगाले की कार्यवाही में न्यायालयों द्वारा दोषी प्रमाणित किये जाने पर जेल की सजा और जुर्माना।

प्रश्नी :—कारण बताओ नोटिस और न्यायालय में दायर की गई शिकायतों की संख्या इसलिये दी गई है कि आंकड़े इसी आधार पर रखे जाते हैं। कुछेक मामलों में, एक ही व्यक्ति को एक से अधिक 'कारण बताओ नोटिस' जारी किये जाते हैं और कुछ एक मामले में एक ही 'कारण बताओ नोटिस' के अन्तर्गत एक से अधिक व्यक्ति आ सकते हैं। न्यायालय में दायर की गई शिकायतों के बारे में भी यही स्थिति है। कुछेक मामलों में ऐसा भी हो सकता है कि जिस व्यक्ति को कारण बताओ नोटिस जारी किया गया वह वही व्यक्ति हो सकता है जिसके विरुद्ध न्यायालय में शिकायत दायर की गई हो। यदि विदेशी मुद्रा विनियमन अधिनियम के उल्लंघन में ग्रस्त व्यक्तियों की संख्या ठीक-ठीक दी जानी हो तो सूचना एकत्र करने के लिये 13347 संबंधित फाइलों में प्रत्येक को देखना होगा और उस पर जो समय तथा श्रम लगेगा वह उससे प्राप्त होने वाले परिणाम के अनुरूप नहीं होगा।

एक अनधिकृत व्यक्ति द्वारा इण्डियन एयरलाइंस के विमान का हैदराबाद से तिरुपति तक उड़ाया जाना

* 91. श्री जनेश्वर मिश्र :

श्री रामानन्द तिवारी :

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत वर्ष इण्डियन एयरलाइन्स के एक विमान को एक अनधिकृत व्यक्ति ने हैदराबाद से तिरुपति तक उड़ाया था ; और

(ख) यदि हां, तो उस घटना के बारे में पूरा ब्यौरा क्या है तथा इस मामले में सरकार क्या कार्यवाही कर रही है ?

पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) : (क) और (ख). नागर विमानन विभाग के विमान सुरक्षा निदेशक, श्री वी० चेलप्पा की, जिन्होंने नागर विमानन के महानिदेशक के आदेश से कथित घटना की जांच की थी, रिपोर्ट के अनुसार 25-12-1976 को हैदराबाद से तिरुपति तक इंडियन एयरलाइन्स के विमान का चालन किसी अनधिकृत व्यक्ति द्वारा किया गया प्रतीत नहीं होता। रिपोर्ट से पता चला है कि हैदराबाद से तिरुपति तथा विजयवाड़ा तक की उड़ान के दौरान श्री संजय गांधी विमान चालक की सीट पर बैठे थे परन्तु उन्होंने विमान का नियंत्रण अपने हाथ में नहीं लिया।

नागर विमानन के महानिदेशक ने वायुयान नियम, 1937 का उल्लंघन करने के कारण विमान चालक तथा श्री संजय गांधी के विरुद्ध आवश्यक कार्यवाही आरम्भ कर दी है।

Family Pension

*92. SHRI KRISHNA CHANDRA HALDER: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state whether Government are considering to give benefit of family pension to the pensioners who retired from service prior to 1st January, 1964?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Families of Government servants who retired before 1st January, 1964 are governed by the Liberalised Pension Rules, 1950. Under these rules the families of permanent

Government employees who had rendered not less than 20 years qualifying service and were eligible for pension were allowed the benefits of family pension. The family pension in such a case is normally at the rate of 50 per cent of the superannuation pension subject, however, to a minimum of Rs. 40 and a maximum of Rs. 150 per month. This family pension is non-contributory in nature and is payable for a maximum period of 10 years from the date following the date of death of the employee but not exceeding beyond the period of 5 years from the date on which the Government servant would have retired on superannuation. The family for this purpose includes widow/widower, sons, daughters, father, mother, brother below the age of 18 years and unmarried and widowed sisters. A new scheme known as the Family Pension Scheme, 1964, which is contributory in nature, was introduced with effect from 1st January, 1964 and Government employees who were in service at that time were given an option to choose between the two schemes.

Finance Minister's visit to U.S.A. and other Countries

*93. SHRI SUSHIL KUMAR
DHARA:

SHRI D. D. DESAI:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) what are the possibilities of improvement in financial and economic relations of India, with the countries visited by him in the beginning of last month, particularly the United States of America; and

(b) whether there is possibility of further improvements in Indo-American relations as a result of his visit?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL): (a) and (b). The Finance Minister visited only U.S.A. in April 1977. He halted at

London on his way to Washington and also on his return journey, but he had no official engagements in the U.K.

2. The Finance Minister's visit to USA was primarily to attend ministerial meetings of the Development Committee and the Interim Committee of the IMF and the IBRD. The deliberations in these Committees are in the nature of a continuing dialogue between the developed and developing Countries on questions relating to the reform of the international monetary system and improvements in the operational policies and instruments of the International Monetary Fund and the World Bank.

3. The Finance Minister also availed of the opportunity presented by these meetings to establish bilateral contacts with his counterparts from major countries (including U.K., Canada, France and West Germany) and to discuss matters connected with India's share of the IDA funds.

4. The discussions with U.S. Treasury Secretary and U.S. Secretary of State centred on the question of India's share in IDA lending, and the issue of bilateral aid from USA to India was not discussed. Such discussions do however, help to create the conditions for increasing co-operation and cordial economic relations between the two countries.

Uniformity in Rates of Sales Tax

*94. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government have received representation from the States and Business and Trade Associations for bringing about uniformity in the sales tax rates throughout the country and its collection by the Central Government as additional excise duty; and

(b) if so, what progress has been made in giving effect to these proposals?